



# TAMIL NADU GOVERNMENT GAZETTE

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## Part IV—Section 1

### Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th September, 2020 is published together with Statement of Objects and Reasons for general information:—

**L.A. Bill No. 35 of 2020**

***A Bill further to amend the laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

PART – I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Third Amendment) Act, 2020. Short title and commencement.
- (2) It shall be deemed to have come into force on the 1st day of July 2020.

PART – II.

AMENDMENT TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

- Tamil Nadu Act IV of 1919. Amendment of section 414-B.
2. In section 414-B of the Chennai City Municipal Corporation Act, 1919, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

PART – III.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

- Tamil Nadu Act V of 1920. Amendment of section 375-B.
3. In section 375-B of the Tamil Nadu District Municipalities Act, 1920, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

PART – IV.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

- Tamil Nadu Act 15 of 1971. Amendment of section 510-AAA.
4. In section 510-AAA of the Madurai City Municipal Corporation Act, 1971, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

PART – V.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

- Tamil Nadu Act 25 of 1981. Amendment of section 511-AAA.
5. In section 511-AAA of the Coimbatore City Municipal Corporation Act, 1981, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

## PART – VI.

## AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10-A.	6. In section 10-A of the Tiruchirappalli City Municipal Corporation Act, 1994, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Tamil Nadu Act 27 of 1994.
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## PART – VII.

## AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10-A.	7. In section 10-A of the Tirunelveli City Municipal Corporation Act, 1994, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Tamil Nadu Act 28 of 1994.
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## PART – VIII.

## AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10-A.	8. In section 10-A of the Salem City Municipal Corporation Act, 1994, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Tamil Nadu Act 29 of 1994.
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## PART – IX.

## AMENDMENT TO THE TIRUPPUR CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A.	9. In section 9-A of the Tiruppur City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Tamil Nadu Act 7 of 2008.
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## PART – X.

## AMENDMENT TO THE ERODE CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A.	10. In section 9-A of the Erode City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Tamil Nadu Act 8 of 2008.
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## PART – XI.

## AMENDMENT TO THE VELLORE CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A.	11. In section 9-A of the Vellore City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Tamil Nadu Act 26 of 2008.
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## PART – XII.

## AMENDMENT TO THE THOOTHUKUDI CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A.	12. In section 9-A of the Thoothukudi City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Tamil Nadu Act 27 of 2008.
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## PART – XIII.

## AMENDMENT TO THE THANJAVUR CITY MUNICIPAL CORPORATION ACT, 2013.

Tamil Nadu Act 24 of 2013.	13. In section 9-A of the Thanjavur City Municipal Corporation Act, 2013, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Amendment of section 9-A.
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## PART – XIV.

## AMENDMENT TO THE DINDIGUL CITY MUNICIPAL CORPORATION ACT, 2013.

Tamil Nadu Act 25 of 2013.	14. In section 9-A of the Dindigul City Municipal Corporation Act, 2013, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Amendment of section 9-A.
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## PART – XV.

## AMENDMENT TO THE HOSUR CITY MUNICIPAL CORPORATION ACT, 2019.

Tamil Nadu Act 10 of 2019.	15. In section 10 of the Hosur City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Amendment of section 10.
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## PART – XVI.

## AMENDMENT TO THE NAGERCOIL CITY MUNICIPAL CORPORATION ACT, 2019.

Tamil Nadu Act 11 of 2019.	16. In section 10 of the Nagercoil City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Amendment of section 10.
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## PART – XVII.

## AMENDMENT TO THE AVADI CITY MUNICIPAL CORPORATION ACT, 2019.

Tamil Nadu Act 24 of 2019.	17. In section 10 of the Avadi City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.	Amendment of section 10.
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Tamil Nadu Ordinance 8 of 2019.	18. (1) The Tamil Nadu Municipal Laws (Third Amendment) Ordinance, 2020 is hereby repealed.	Repeal and saving.
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<p>(2) Notwithstanding such repeal, anything done or any action taken under the Chennai City Municipal Corporation Act, 1919, the Tamil Nadu District Municipalities Act, 1920, the Madurai City Municipal Corporation Act, 1971, the Coimbatore City Municipal Corporation Act, 1981, the Tiruchirappalli City Municipal Corporation Act, 1994, the Tirunelveli City Municipal Corporation Act, 1994, the Salem City Municipal Corporation Act, 1994, the Tiruppur City Municipal Corporation Act, 2008, the Erode City Municipal Corporation Act, 2008, the Vellore City Municipal Corporation Act, 2008, the Thoothukudi City Municipal Corporation Act, 2008, the Thanjavur City Municipal Corporation Act, 2013, the Dindigul City Municipal Corporation Act, 2013, the Hosur City Municipal Corporation Act, 2019, the Nagercoil City Municipal Corporation Act, 2019 and the Avadi City Municipal Corporation Act, 2019, as amended by the said Ordinance, shall be deemed to have been done or taken under the respective Acts, as amended by this Act.</p>	Tamil Nadu Act IV of 1919.
	Tamil Nadu Act V of 1920.
	Tamil Nadu Act 15 of 1971.
	Tamil Nadu Act 25 of 1981.
	Tamil Nadu Act 27 of 1994.
	Tamil Nadu Act 28 of 1994.
	Tamil Nadu Act 29 of 1994.
	Tamil Nadu Act 7 of 2008.
	Tamil Nadu Act 8 of 2008.
	Tamil Nadu Act 26 of 2008.
	Tamil Nadu Act 27 of 2008.
	Tamil Nadu Act 24 of 2013.
	Tamil Nadu Act 25 of 2013.
	Tamil Nadu Act 10 of 2019.
Tamil Nadu Act 11 of 2019.	
Tamil Nadu Act 24 of 2019.	

**STATEMENT OF OBJECTS AND REASONS**

The Special Officers to the Town Panchayats, Municipalities and Municipal Corporations were appointed in pursuance of the orders of the Hon'ble High Court of Madras in W.P.No.33984 of 2016, dated the 4th October 2016. The term of office of the said Special Officers of the Town Panchayats, Municipalities and Municipal Corporations was extended from time to time and lastly upto the 30th June 2020.

2. Following the direction of the Hon'ble Supreme Court of India in I.A No. 182868 of 2019 in Civil Appeal Nos. 5467-5469 of 2017, dated the 6th December 2019 read with Writ Petition (Civil) No. 1443 of 2019, dated the 11th December 2019 relating to delimitation of territorial wards of Village Panchayats, Panchayat Unions and District Panchayats in the nine newly reconstituted districts namely, Kancheepuram, Chengalpattu, Vellore, Thirupathur, Ranipet, Villupuram, Kallakurichi, Tirunelveli and Tenkasi, the Tamil Nadu Delimitation Commission has conducted series of meeting with the District Delimitation Authorities for finalization of territorial wards of the Town Panchayats, Municipalities and Municipal Corporations also, in the nine newly reconstituted districts and submitted its recommendation thereon to the Government and the same are under active consideration of the Government. Further, for conducting ordinary elections to Urban Local Bodies, the Tamil Nadu State Election Commission has initiated swift actions, namely, preparation of Local Body Electoral Rolls, identification of Polling Stations, revision of certain Booklets, training for handling Electronic Voting Machines to officials and development of software for randomization of polling official and Electronic Voting Machines.

3. In the meantime, due to sudden outbreak of the pandemic disease, namely, COVID 19, high alert / lock down has been declared by the Central Government and the State Government and an order under section 144 of the Criminal Procedure Code, 1973 (Central Act 2 of 1974) has been issued. Consequent on the said measures, only limited employees of the Government are permitted to work in the offices. Further, the machinery of the Government and Urban Local Bodies are engaged in taking preventive, protective, relief and welfare measures on a war footing, to mitigate the suffering of the people due to the outbreak of COVID-19. Hence, the notification of delimitation of territorial wards of Town Panchayats, Municipalities and Municipal Corporations in the nine newly reconstituted districts and the preparatory works for the conduct of ordinary elections could not be completed as per the planned schedule of activities.

4. Further, after notification of the delimitation of territorial wards of Town Panchayats, Municipalities and Municipal Corporations, the reservation of seats for Scheduled Castes, Scheduled Tribes and Women in the territorial wards of all the Urban Local Bodies in the nine newly reconstituted districts will have to be notified. Only thereafter, the Tamil Nadu State Election Commission could be enabled to notify the schedule for the conduct of ordinary elections to the Urban Local Bodies. In view of the above, additional time is required for the Tamil Nadu State Election Commission to complete the preparatory works for the conduct of election to the Urban Local Bodies.

5. In the circumstances stated above, as the term of office of the Special Officers was due to expire on the 30th June 2020, the Government decided to amend the laws relating to the Town Panchayats, Municipalities and Municipal Corporations, so as to extend the term of office of the Special Officers for a further period of six months upto the 31st December 2020 or until the first meeting of the council is held after the ordinary elections to the Town Panchayats, Municipalities and Municipal Corporations, whichever is earlier. Accordingly, the Tamil Nadu Municipal Laws (Third Amendment) Ordinance, 2020 (Tamil Nadu Ordinance 8 of 2020) was promulgated by the Governor on the 30th June 2020 and the same was published in the *Tamil Nadu Government Gazette*, Extraordinary, dated the 1st July 2020.

6. The Bill seeks to replace the said Ordinance.

S.P. VELUMANI,  
*Minister for Municipal Administration,  
Rural Development and Implementation  
of Special Programme.*

Chennai-600 009,  
16th September 2020.

K. SRINIVASAN,  
*Secretary.*